

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20728 of 2017

(Arising out of Order-in-Original No. BLR-EXCUS-003-COM-27-16-17
dated 16/02/2017 passed by the Commissioner of Central Excise, Bangalore-III)

M/s. Srinivasa Trust

No 7/21, 1st Cross, 9th Main,
RMV Extension,
Sadashiv Nagar,
Bangalore Urban - 560080
Karnataka

Appellant(s)

VERSUS

**The Commissioner of Central Excise,
Bangalore-III Commissionerate,**

Central Revenues Building,
Queens Road,
Bangalore - 560001
Karnataka

Respondent(s)

Appearance:

Mr. Rajath, Advocate
Raghuraman & Chythanya,
#466, 9th Cross,
1st Block, Jayanagar,
Near Madhavan Park,
Bangalore - 560011
Karnataka

For the Appellant

Mrs. C.V. Savitha,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20630 / 2020

Date of Hearing: 17/09/2020

Date of Decision: 17/09/2020

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which

has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **17/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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